

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 110  
CP No. 277/272-270-271/JPR/2019  
Under Section 272-270-271 of  
Companies Act, 2013

**In the matter of:**

**Terryfab India Ltd.**

...Petitioner

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

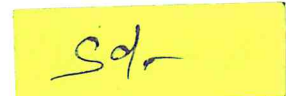
For the Petitioner : Ankit Sareen, Adv.  
For the ITD : Sandeep Pathak, Adv.  
For the RoC : Pooja Singh, JTA

**ORDER**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Applicant. Mr. Sandeep Pathak, Adv. appearing on behalf of Income Tax Department seeks time to file reply, however, ample opportunities have been given to him to file reply. In the interest of justice, 7 days' time is given to file reply and copy of the same may be furnished to the learned counsel for the Applicant. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur submits that reply has been filed. List the matter on 06.06.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 16, 2024